KHANNA) : (a) and (b) The Prime Minister has na intention of moving from her present residence (No. 1, Safdarjang Road) to any other place at present.

### STREET LIGHTS NOT PROVIDED IN GOVERNMENT COLONIES

\*81. SHRI K. S. RAMASWAMY : Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that street lights have not been provided in some of the colonies in New Delhi occupied by Government .servants;

(b) if so, the names of those colonies;

(c) for how long street lights have not been provided there and the reasons therefor:

(d) whether Government have received representations from residents or organisations of those localities; and

(e) if so. when Government propose to provide street lights in these localities?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): fa) Yes.

(b) and (c) (i) Shahjehan Road— since October. 1965.

(ii) Panchkuin Road (type I quarters) since December, 1964.

(iii) Multi-storeyed flats in Ramakrishnapuram—since September, 1965.

(iv) Part of Neighbourhood II and Neighbourhoods IV, V and VI of Ramakrishnapuram—since September, 1965.

(d) Yes.

(e) Provision and maintenance of street lights is the responsibility of local bodies. Excepting part of Neighbourhood IT and Neighbourhoods IV, V and VII of Ramakrishnapuram, other areas fall within the jurisdiction of the New Delhi Municipal Committee. The New Delhi Municipal Committee have not agreed to take over the street lights and energize them as the roads have not yet been declared as "public streets". The question of taking over of the roads by the local body and of energising of street lights is being pursued with them. As soon as an agreement is arrived at, street lights in the colonies are expected to be energised.

to Questions

The Municipal Corporation of Delhi is also expected to take over and energize the street lights shortly in part of Neighbourhood II and Neighbourhoods IV, V and VII.

### FINANCIAL ASSISTANCE TO STATE GOVERNMENTS

\*82. SHRI S. S. MARISWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether the State Governments have asked for additional financial assistance from the Central Government to fulfill their plan commitments following devaluation of the rupee; and

(b) what is the reaction of Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA) : (a) Some of the State Governments have asked for financial assistance for this purpose.

(b) The matter is under consideration.

#### ki view oi- Controls in the Economy

\*83. SHRI SITARAM JAIPURIA: Will the Minister of PLANNING **AND** SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that there is a proposal before the Planning Commission to review the system of controls in the country's economy;

(b) if so, what are the details of the proposal; and

(c) when the review is likely to be taken up?

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THE MINISTER OF PLANNING AND SOCIAL WELFARE (SHRI ASOKA MEHTA) : (a) There is no such proposal before the Planning Commission. However, the various controls in the economy are reviewed by Government from time to time and, whenever such reviews indicate the need for a change in policy, the Commission's advice is sought.

### INDIAN INVESTMENTS ABROAD

\*84. SHRI R. K. BHUWALKA : Will the Minister of FINANCE be pleased to state :

(a) the policy adopted by Government in sanctioning joint venture projects abroad with Indian collaboration;

(b) the total amount which has been invested so far by Indians abroad; and

(c) the returns that have been received in the form of dividends, profits, royalties, technical fees, etc. ?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI) : (a) Indian investments abroad are generally permitted in joint ventures or wholly owned Indian subsidiaries. Because of the shortage of capital, normally investments are allowed in the form of supply of machinery and technical know-how. However, in some cases small cash investments have also been allowed for initial expenses.

(b) So far approvals have been given for a total sum of Rs. 1067 lakhs to be invested abroad by Indian industrialists for various industrial projects.

(c) Since most of the approved projects are in different stages of implementation it is not feasible to indicate any precise information at this stage.

### TENXJGHAT DAM IN BIHAR

\*85. SHRI SURJIT SINGH ATWAL: Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that Tenu-ghat Dam is proposed to be constructed over the Damodar river near Bokaro; and (b) if so, what is the target date for the completion of the dam and the main purpose for which it is being constructed '.'

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED): (a) Yes, Sir.

(b) The dam is expected to be completed during 1970-71. It will provide regulated water supply for the Bokaro Steel Plant and other industries in Bihar and West Bengal.

## INCOMPLETE BUNDLES OF ONE HUN DRED RUPEE NOTES

\*86. SHRI M. P. BHARGAVA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that complaints have been received by Government to the effect that bundles of 100 rupee notes in the denominations of Rs. 10, Rs. 5, Rs. 2 and Re. 1 have been found short in many cases; and

(b) if the reply to part (a) above be in the affirmative, what steps have been taken by Government in this connection ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) No Sir. But the Reserve Bank received twelve reports of shortages in different denominations of notes issued from their offices during the six months ended 30-6-1966. Of these, only in one case the shortage was reported before the party had left the counters. In the other cases, the report was lodged after the parties had left the counters or after a few days of the receipt of notes, for which the Bank does not accept any responsibility.

(b) In cases where responsibility for a shortage is attributable to the Reserve Bank, it has established procedures for fixing responsibility and taking disciplinary action (where justified). These have been found to be adequate and no other steps are contemplated by Government.